

NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 11.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA(CAA)No.216/230/HDB/2017
NAME OF THE COMPANY	Canara Securities Ltd
NAME OF THE PETITIONER(S)	Canara Securities Ltd
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Dwardle Drasad Asam	Pes	asawavickey@gmail-wan 9490506661	DAM

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Shri Dwaraka Prasad Asawn, Learned PCS for the Application Company.

RBI vide letter dated DNBS (H) CMS/593/00.00.356/2017-18 dated 01.12.2017 said that the issue of giving No Objection Certificate (NOC) for the proposed scheme of amalgamation is under examination and thus Applicant is advised not to proceed further with the proposed amalgamation of Canara Securities Limited till receipt of a clearance from RBI. The letter is received by the Registry on 11.12.2017 and taken on record.

Post the case on 30.01 2018.

Member (T)

Member (J)